

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 503/89
~~T.A. No.~~

198

DATE OF DECISION 28.5.1992

~~V. Venkata Rama Murthy~~ Petitioner

~~Mr. M. P. Chandra Mouli~~ Advocate for the Petitioner(s)

Versus

~~The Director General, Dept. of Posts,~~ Respondent
New Delhi and 2 others.

~~Mr. N. V. Ramana, Addl. CGSC~~ Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R. BALASUBRAMANIAN, MEMBER (ADMN.)

The Hon'ble Mr. T. CHANDRASEKHARA REDDY, MEMBER (JUD L.)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRND-12 CAT/36-3-12-86-15,000


(HRBS)

M(A)


(HTCSR)

M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.503/89

Date of Order: 28.5.92

BETWEEN:

v. Venkata Ramana Murthy .. Applicant
A N D

1. The Director General,
Dept. of Posts, Dak Bhavan,
Samsad Marg, New Delhi.
2. The Post Master General,
A.P.Circle, Hyderabad.
3. The Senior Superintendent of
Post Offices, Visakhapatnam
Division, Visakhapatnam. .. Respondents.

Counsel for the Applicant .. Mr.M.P.Chandra Mouli
Counsel for the Respondents .. Mr.N.V.Ramana, Addl.CGSC


CORAM:

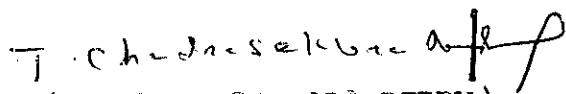
HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)
HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by
Hon'ble Shri R.Balasubramanian, Member (Admn.)).

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Mr.V.Rajeswara Rao for Mr.NV.Ramana, Standing Counsel for the respondents is present. Mr.NV.Ramana, for the respondents has filed a letter dated 29.4.92 stating that OA.503/89 had become infructuous ^{and so} in ~~passing~~ ^{passing} suitable orders ^{may be passed} ~~by the respondents~~. The learned counsel for the applicant Mr.M.P.Chandra Mouli vide his endorsement dated 29.4.92 on the letter indicated that he has no objection ^{to} ~~for~~ dismiss the ^{B.A} ~~vatter~~ as infructuous. Under these circumstances the OA is dismissed as infructuous with no order as to costs.


 (R.BALASUBRAMANIAN)
 Member (Admn.)


 (T.CHANDRASEKHARA REDDY)
 Member (Judl.)

Dated: 28th May, 1992


 8/16/92
 Dy.Registrar(J)

(Dictated in the Open Court)

- To
1. The Director General, Dept. of Posts, Dak Bhavan, Samsad Marg, New Delhi.
 2. The Post Master General, A.P.Circle, Hyderabad.
 3. The Senior Superintendent of Post Offices, Visakhapatnam Division, Visakhapatnam.
 4. One copy to Mr.M.P.Chandra Mouli, Advocate, Advocates Association, High Court of A.P.Hyderabad.
 5. One copy to Mr. N.V.Ramana, Addl.CGSC.CAT.Hyd.
 6. One spare copy.

pbm.



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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR. V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
MEMBER (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 28-5-1992.

ORDER / JUDGMENT

R.A./C.A./M.A.No.

in
O.A.No. 503/89

T.A.No.

(W.P.No.)

Admitted and interim directions issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

